GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:5521 ANSWERED ON:28.04.2015 OBC BENEFITS Dhurve Smt. Jyoti;Rajbhar Shri Hari Narayan

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether a woman having OBC certificate issued in some other State gets the said certificate from Delhi, if she got married with a Delhi resident with OBC certificate, if both belonged to the same caste and the said caste is in the list of OBC category in both the States;

(b) whether the said woman gets reservation in employment under Delhi Government, educational institutions and other Government enterprises of the State;

(c) if not, the reasons therefor; and

(d) whether OBC reservation can be benefited in other State by her after separation from spouse?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL GURJAR)

(a): As per OM No. 12011/94-BCC (C) dated 08.04.1994, Govt. of India, Ministry of Welfare, the prescribed authority may issue the OBC Certificate to a person who has migrated from another State on the production of a genuine certificate issued to his father by the prescribed authority of the State of her father's origin. However, she is not entitled for the benefits in the State she has migrated.

(b) & (c): In order to get benefits of reservation for employment in Delhi Government and admission in Delhi Government Educational Institutions, one has to be in the State Government list of Other Backward Classes (OBCs) and subject to fulfilling other criteria laid down by the Delhi Government.

(d): The OBC status of a lady applicant is determined keeping in view the status of her father and not her husband.